

(W)

Date: 19-12-1989.

Letter dt. 31/1/90 recd.
from the R.No-2, is
put up for perusal.

B
8/2/90.

None present for the
applicant. Mr. R.S. Gajbhiy,
Senior Clerk, D.P.O., South
Eastern Railway, Nagpur, is
present on behalf of the
respondents. He says that he
was not able to get proof
regarding service of reply on
the applicant from Jabalpur.
He has undertaken to file on or
before 9-2-1990.

Adj. to 9-2-90

[Signature]

Date : 9-2-1990.

None present for the applicant.

None present for the Respondents.
However, respondents have sent ~~xxxx~~
an application dtd. 31.1.1990 reques-
-ting for the reasons stated therein
to allow some more time to file
acknowledgement of service of reply
on the applicant as he has been
transferred to Gondia.

Adjourned to 12-4-1990 for
service of reply on the applicant.

No notice to either side.

[Signature]

Dy. Registrar.

Reply to the Application
No. 71/89 served on
Applicant from DRM,
S.E. Ry. Vaseppur,
vide letter dt. 20/2/90.

B
21/3/90.

O.A.71/89.

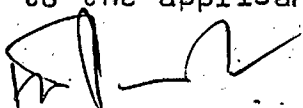
Date : 12.4.1990.

Neither the applicant nor his advocate is present.

Nobody is present on behalf of Respondents. However Respondents have filed their reply on 28.9.1989, they have also send an acknowledgement dtd.27.1.1990 regarding service of reply on the applicant.

Since the reply of Respondents has been filed in the matter, the matter has become ready for hearing. However it is not possible to fix hearing date in the near future on account of other old pending urgent matters. This matter is therefore, Kept on Sine-die list.

At the time of fixing the date of hearing notice may be issued to Respondent No.2 and to the applicant.


Dy. Registrar.

MP No. 265/93
For withdrawal
Fixed on 12/4/93.
at Nagpur.

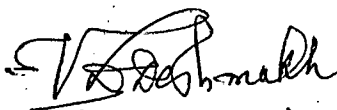
Yeli
6/4/93

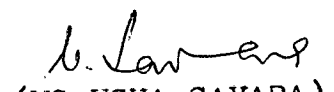
OA.NO.71/89

Dated: 12.4.93

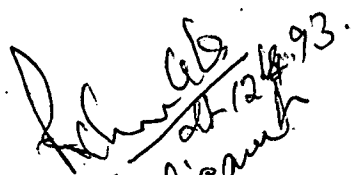
Applicant in person. Mrs. Indira Bodade for the respondents.

M.P.No.265/93 has been filed by the applicant seeking permission to withdraw the original application as the matter is likely to be settled. The applicant is present today and he states that the matter has been settled. In view of this, he is permitted to withdraw the original application. M.P. as well as OA. disposed of. No order as to the costs. A copy of this order may be given to the applicant.


(V.D.DESHMUKH)
M (J)


(MS.USHA SAVARA)
M (A)

Received copy of order
dtd 12.4.93.


at 12/4/93.
Applicant

Order/Judgment despatched
to Applicant
on 7/5/93

See
11/5